## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## Execution Petition No. 1 of 2009 in Appeal No. 47 of 2007

Dated: July 13, 2009			
Present:	Hon'ble Mrs. Justice Manju Goel, Judicial Member Hon'ble Mr. H.L. Bajaj, Technical Member		
M/s. Arpee E	lectrical Private Ltd.		- Execution Petitioner(s)
Versus			
Bangalore Electricity Supply Company Limited. & AnrRespondent(s)			-Respondent(s)
Counsel for t	he Execution Petitioner(s)	: none	
Counsel for the Respondent(s) : Mr. Anand K. Ganesan & Ms. Swapna Seshadri for R-1			

## <u>ORDER</u>

Mr. Anand K. Ganesan appearing for the respondent no. 1 says that the petitioner can withdraw the amount of Rs. 1, 78,292 which lies in deposit with the High Court of Karnataka and that if the amount has been kept in any interest bearing account, the appellant may also withdraw the interest amount that has accrued on it. The appellant is only required to make an appropriate application before the High Court of Karnataka.

2. In Para B of the relief paragraph, the petitioner has also asked for recalling our order dated 16<sup>th</sup> May, 2007. There is no provision in law under which such a relief can be granted. The Supreme Court has dismissed the appeal filed by the petitioner against the order dated 16<sup>th</sup> May, 2007. Hence, we cannot use even our review power against this judgment. Therefore, the prayer in paragraph 'B' of the relief paragraph is dismissed.

3. The execution petition is disposed of.

( H.L. Bajaj ) Technical Member ( Justice Manju Goel ) Judicial Member